

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 126
(CAA)-07(PB)/2019

IN THE MATTER OF:

Ankur Buildtech Pvt. Ltd.
With Grovy India Ltd.

Under Section 230-232

.... Applicant/petitioner

Order delivered on 09.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant/petitioner: Mr. P. Nagesh, Mr. Afnaan Siddiqui, Advs.
For the ITD Ms. Lakshmi Gurung, Sr. Stg. Counsel with
Mr. Subham Pandey, Adv.

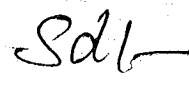
ORDER

Mr. Pandey, learned counsel for the Income Tax Department states that the status report with respect to the transferor company No. 2 & 3 and the transferee Company shall be filed within three weeks with a copy in advance to the counsel for the petitioner and it shall be considered as last opportunity.

List for arguments on 04.06.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)